

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.876 of 2020**

**IN THE MATTER OF:**

**Nitin Singh**

**...Appellant**

**Versus**

**Waves Bio-Tech Pvt. Ltd.**

**...Respondent**

**For Appellant:                   Shri Partho Bhattacharya, Advocate**

**For Respondent:                Shri Akshay Bhardwaj, Advocate**

**ORDER**  
**(Virtual Mode)**

**01.03.2021**       The Counsel for the Respondent submits that he has filed Reply in electronic mode. The Reply is not on record, although the Appellant has already put on record the Rejoinder. Counsel for Appellant seeks time to file physical copy of the Reply. Copy of the Reply may be put on record by the Respondent within two weeks.

List the Appeal 'for admission (after Notice) hearing' on 14<sup>th</sup> April, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*